Government of India Ministry of Commerce & Industry (Department of Commerce) Directorate General of Foreign Trade

Udyog Bhawan, New Delhi-110011.

Dated 5 .09.2016

O&M Instruction No. 3 /2016

Sub: Jurisdiction of Appellate Authorities at Zonal / Regional Offices.

With reference to Notification No. 101 (RE-2013)/2009-2014 dated 05.12.2014, the jurisdictions of Appellate Authorities [in respect of appeals filed under Section 15 of the Foreign Trade (Development and Regulation) Act, 1992] in respect of adjudication orders passed by the Adjudicating Authorities (Assistant DGFTs, Deputy DGFTs and Joint DGFTs at Zonal / Regional Offices) under Section 13 of the Foreign Trade (Development and Regulation) Act, 1992, are as under:

Sl.	Appellate Authorities	Jurisdictions
No.		(Zonal / Regional Offices)
1.	Additional DGFT,	1. Delhi 2. Kanpur 3. Moradabad
	CLA, Delhi.	4. Varanasi 5. Panipat 6. Jaipur.
2.	Additional DGFT,	1. Ludhiana 2. Amritsar 3. Chandigarh
	Ludhiana.	4. Jammu 5. Srinagar 6. Dehradun.
3.	Additional DGFT,	1. Mumbai 2. Pune 3. Nagpur
	Mumbai.	4. Bhopal 5. Raipur 6. Panjim.
4.	Additional DGFT,	1. Ahmedabad 2. Rajkot 3. Vadodara
	Ahmedabad.	4. Surat.
5.	Additional DGFT,	1. Kolkata 2. Cuttack 3. Guwahati
	Kolkata.	4. Patna 5. Shillong.
6.	Additional DGFT,	1. Chennai 2. Madurai 3. Coimbatore
	Chennai.	4. Puducherry
7.	Additional DGFT,	1. Bangalore 2. Cochin
	Bangalore.	3. Thiruvananthapuram.
8.	Additional DGFT,	1. Hyderabad 2. Vishakhapatnam
	Hyderabad.	3. Vijayawada.

2. This issues with the approval of competent authority.

(Tika Ram/Majhi)

Deputy Director General of Foreign Trade

To

- 1. All the officers and Sections in DGFT (HQ).
- 2. All Zonal offices / Regional offices of DGFT.
- 3. EDI Section for uploading on DGFT website.

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